

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1318
ANSWERED ON:03.03.2011
SUB-ORDINATE/FAST TRACK COURTS
Deo Shri Kalikesh Narayan Singh;Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Sub-ordinate/Fast Track Courts in the country as on date;
- (b) the number of cases settled by these courts during the last one year separately;
- (c) whether the Government proposes to convert all the Sub-ordinate Courts to Fast Track Courts in the country;
- (d) if so, the details thereof;
- (e) the total funds sanctioned by the Government for this purpose to meet the infrastructure demand; and
- (f) the time by which all the courts are likely to be Fast Track Courts?

Answer

MINISTER OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

- (a) As per available information from the Registries of High Courts and displayed on the website of the Supreme Court, the sanctioned strength of the District and Subordinate Courts as on 30.6.2010 and 17090 out of which 14020 were working and 1281 Fast Track Courts are working in the Country.
- (b) As per the information received from the Registries of the High Courts, 83,03,797 cases were settled in Sub-ordinate Courts during the period 1.1.2010 to 30.6.2010 and 3,06,228 cases were settled by the Fast Track Courts during the year 2010.
- (c) No, Madam.
- (d) Does not arise.
- (e) Grant of Rs. 1102.61 crore has been released to the State Governments/ UT Administrations under the Centrally Sponsored Scheme for the Development of Infrastructural Facilities for the Judiciary from 1993-94 to 2010-11.
- (f) Does not arise.